

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3976 of 2021

Aniket Kumar Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Shishir Suman, Advocate

For the Opposite Party : Mrs. Shweta Singh, A.P.P.

2/17.04.2021 Heard the parties.

The petitioner is an accused in connection with Jorapokhar P.S. Case No. 5 of 2021.

It has been alleged that the brother of the informant was shot dead by some miscreants. It is also alleged that two of the shooters while fleeing away met with an accident as a result of which they were caught by the locals.

The petitioner has been apprehended on the confessional statement of apprehended co-accused persons. There is no other material which would indicate complicity of the petitioner in commission of the offence.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate 1st class, Dhanbad in connection with Jorapokhar P.S. Case No. 5 of 2021.

(Rongon Mukhopadhyay, J)